Subject: Amendments in Para 4.68 (a) of the Handbook of Procedures 2015-20.

In exercise of powers conferred under Paragraph 1.03 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Director General of Foreign Trade makes the following amendments in Para 4.68 (a) of Hand Book of Procedures 2015-2020:

Current para 4.68 Proof of Exports -

(a) Exporter has to furnish the proof of exports, wherever required for export of gold / silver / platinum jewellery and articles thereof, by furnishing following documents:

(i) E.P copy of the shipping bill;
(ii) Customs attested Tax invoice for export/supplies as prescribed under GST rules;
(iii) Bank certificate/e-BRC of realisation in Appendix 2U.

Revised Para 4.68 reads as under:

(a) Exporter has to furnish the proof of exports, wherever required for export of gold / silver / platinum jewellery and articles thereof, by furnishing following documents:

(i) Self attested copy of Exporter's copy of the shipping bill;
(ii) Customs attested Tax invoice for export/supplies as prescribed under GST rules;
(iii) Bank certificate/e-BRC of realization in Appendix 2U.

Effect of this Public Notice: Para 4.68 (a) of Handbook of Procedures 2015-20 stands amended to allow submission of self attested copy of Exporter's copy of Shipping Bill in place of E.P. copy of Shipping Bill.

\[\text{[Issued from File No. 01/94/180/152/AM20/PC-4]}\]